

SECTION PIL (WRIT)

MATTER FOR : 15.11.2021

COURT NO. : 4

ITEM NO. : 5

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NO. 1144 OF 2021

(Under Article 32 of the Constitution of India)

AND

INTERLOCUTORY APPLICATION NOS. 143218 & 143221 OF 2021

IN SUO MOTO W.P. (CIVIL) NO. 2 OF 2021

(Applications for Intervention, directions and Exemption from filing Official translation respectively filed by Mr. Atul Sharma, Adv.)

In Re: Pay and Allowance of the Members of the U.P. State Consumer Disputes Redressal Commission

OFFICE REPORT

It is submitted that the letter petition dated 30.9.2021 received from Mr. Rajendra Singh, Vikas Saxena, and Sushil Kumar, Members of the U.P. State Consumer Disputes Redressal Commission, has been treated as a Writ Petition under Article 32 of Constitution of India and registered as **Writ Petition (C) No. 1144 of 2021**.

It is further submitted for the kind information of the Hon'ble Court that **Suo Moto Writ Petition (C) No. 2 of 2021** titled as 'In Re: Inaction of the Governments in appointing President and Members/Staff of Districts and State Consumer Disputes Redressal Commission and inadequate infrastructure across India vs. Union of India and Ors.' was listed before the Hon'ble Court on 22.10.2021, when the Court was pleased to pass, inter alia, the following order:

“xxxx xxxx xxxx xxxx

The papers qua a representation received from the members of the State Consumer Disputes Redressal Commission, U.P. may be examined; the prayer of that being that the members of the State Commission (retired Judge of District Judge-Supertime Scale) should be entitled to receive salary, allowances and other perquisites as are admissible to a sitting District Judge of the same Pay scale of the State.”

A copy of the same be forwarded to Mr. Gopal Shankaranarayanan, learned Amicus Curiae, Mr. Aman Lekhi, learned Additional Solicitor General and to the Standing counsel for the State of Uttar Pradesh.”

It is further submitted that in pursuance of the above Order, copy of the letter representation dated 30.9.2021 was sent to all the concerned on 23.10.2021.

It is next submitted that Suo Moto Writ Petition (C) No. 2 of 2021 was subsequently listed before the Hon'ble Court on 10.11.2021, when the Court was pleased to pass, inter alia, the following order:

“xxxx xxxx xxxx xxxx

In the Order dated 22.10.2021 we had mentioned about the representation received from the members of the State Consumer Disputes Redressal Commission, U.P. It appears that the same was separately also received in the Registry of the Court and as per directions of Hon'ble the Chief Justice of India the same has been treated as a Writ Petition under Article 32 of the Constitution of India registered as Writ Petition (C) No. 1144 of 2021. Thus, this issue shall not form a part of the present proceeding and would be determined in those proceedings by the appropriate Bench.

xxxx xxxx xxxx xxxx

All other applications for impleadment/intervention relating to pay-scales and emoluments to be listed along with WP (C) No. 1144/2021.

xxxx xxxx xxxx xxxx”

It is further submitted that Mr. Atul Sharma, Advocate has on 8.11.2021 filed Applications for Intervention (I.A. No. 143218/2021) and Direction (I.A. No. 143221/2021) on behalf of Dr. Surendra Kumar and three other applicants relating to the pay scales/emoluments in Suo Moto Writ Petition (C) No. 2 of 2021. Paper books of the said applications are being circulated for the kind perusal/orders of the Hon'ble Court. The copies of the Order dated 22.10.2021 and 10.11.2021 passed by the Hon'ble Court in Suo Moto Writ Petition (C) No. 2 of 2021 are annexed along with Office Report.

It is lastly submitted that an Office Memorandum dated 1.11.2021, which is in vernacular language, has been received from the Deputy Secretary, Consumer Protection & Weights Measures Section 2, Government of Uttar Pradesh. Copy of the Office Memorandum dated 1.11.2021 alongwith the official translated copy are being circulated before the Hon'ble Court.

The Writ Petition and applications above-mentioned are listed before the Hon'ble Court with this Office Report for orders.

Dated this the 13th day of November, 2021.

Sd/-
Assistant Registrar

ITEM NO.2

Court 6 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SUO MOTO WRIT PETITION (CIVIL) NO. 2/2021

**IN RE: INACTION OF THE GOVERNMENTS IN APPOINTING
PRESIDENT AND MEMBERS/STAFF OF DISTRICTS AND STATE
CONSUMER DISPUTES REDRESSAL COMMISSION AND INADEQUATE
INFRASTRUCTURE ACROSS INDIA** **PETITIONER(S)**

VERSUS

UNION OF INDIA AND ORS.

RESPONDENT(S)

**(MR. GOPAL SANKARANARAYANAN, LEARNED SENIOR ADVOCATE ALONGWITH MR.
ADITYA NARAIN, LEARNED ADVOCATE ARE AMICUS IN THE INSTANT MATTER.
[FOR APPROPRIATE DIRECTIONS])**

Date : 22-10-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

Mr. Gopal Sankarnarayanan, Sr. Adv. (AC)
Mr. Aditya Narain, Adv.
Mrs. Prerna Priyadarshini, AOR
Ms. Priyashree Sharma Ph., Adv.
Mr. Shrutanjaya Bhardwaj, Adv.
Ms. Rushali Agrawal, Adv.

Mr. Aditya Narain, Adv. (AC)
Mr. Arnav Narain, AOR
Ms. Anushree Narain, Adv.
Mr. Arjun Jain, Adv.
Mr. Mishra Raj Shekhar, Adv.

For Petitioner(s) Mr. Omprakash Ajitsingh Parihar, AOR
Mr. Dushyant Tiwari, Adv.
Mr. Yudhvair Dalal, Adv.
Mr. Apurv S., Adv.

For Respondent(s) Mr. Tushar Mehta, Ld. S.G.
Mr. Aman Lekhi, ASG
Ms. Shraddha Deshmukh, Adv.
Mr. B.K. Satija, Adv.
Ms. N. Kedar Gokhale, Adv.
Mr. Ankur Talwar, Adv.
Mr. Chinmayee Chandra, Adv.
Ms. Swarupama Chaturvedi, Adv.
Mr. Amrish Kumar, AOR

Mr. Chirag M. Shroff, AOR

Mr. S.R. Singh, Sr. Adv.

Mr. Ankur Prakash, AOR

Mr. Amit Yadav, Adv.

Mr. Rahul Chitnis, Adv.

Mr. Sachin Patil, AOR

Mr. Aaditya A. Pande, Adv.

Mr. Geo Joseph, Adv.

Mr. Gurinder Singh Gill, Sr. Adv.

Mr. P.P. Nayak, Adv.

Mr. Kuldeep Singh Kuchaliya, Adv.

Ms. Aashna Gill, Adv.

Mr. Pratap Singh Gill, Adv.

Ms. Bhupinder, Adv.

Ms. Vandana Hooda, Adv.

Mr. Ajay Pal, AOR

Mr. Anil Grover, Sr.AAG, Haryana

Ms. Noopur Singhal, Adv.

Mr. Rahul Khurana, Adv.

Mr. Satish Kumar, Adv.

Mr. Sanjay Kumar Visen, AOR

Mr. Amit Sahni, Adv.

Ms. Shahnaaz Rahman, Adv.

Ms. Taruna Ardhendumauli Prasad, AOR

Ms. Deepika Gupta, Adv.

Mr. Mahfooz Ahsan Nazki, AOR

Mr. Polanki Gowtham, Adv.

Mr. Shaik Mohamad Haneef, Adv.

Mr. T. Vijaya Bhaskar Reddy, Adv.

Mr. Amitabh Sinha, Adv.

Mr. K.V. Girish Chowdary, Adv.

Mr. Abhimanyu Tewari, AOR

Ms. Eliza Bar, Adv.

Mr. Manish Kumar, AOR

Mr. S.C. Verma, Sr. Adv./ Adv. Gen.

Mr. Sumeer Sodhi, AOR

Mr. Manoj Kumar Singh, Adv.

Mr. Arjun Nanda, Adv.

Mr. Surjendu Sankar Das, AOR

Ms. Sakshi Tibrewal, Adv.

Ms. Vishakha, Adv.
Ms. Deepanwita Priyanka, AOR

Mr. Vikas Mahajan, AAG, H.P.
Mr. vivek Mahajan, Adv.
Mr. Joydip Roy, Adv.
Mr. Anil Kumar, Adv.
Mr. Arun Singh, Adv.
Mr. Vinod Sharma, AOR
Mr. Surinder Singh manak, Adv.
Mr. Parijat Som, Adv.

Mr. Saurabh Mishra, AAG
Mr. Gopal Jha, AOR
Mr. Shreyash Bhardwaj, Adv.
Mr. Nishant Verma, Adv.

Mr. Arunabh Chowdhury, AAG
Ms. Pragya Baghel, Adv.
Ms. Pallavi Langar, AOR

Mr. Shubhranshu Padhi, AOR
Mr. Ashish Yadav, Adv.
Mr. Rakshit Jain, Adv.
Mr. vishal Banshal, Adv.

Mr. G. Prakash, AOR
Ms. Priyanka Prakash, Adv.
Ms. Beena Prakash, Adv.

Mr. Mrinal Gopal Elker, AOR

Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Anupama Ngangom, Adv.
Mr. Karun Sharma, Adv.

Mr. Avijit Mani Tripathi, AOR

Mr. Siddhesh Kotwal, Adv.
Ms. Ana Upadhyay, Adv.
Ms. Manya Hasija, Adv.
Ms. Pragya Barsaiyan, Adv.
Mr. Akash Singh, Adv.
Mr. Nirnimesh Dube, AOR

Mrs. K. Enatoli Sema, AOR
Mr. Amit Kumar Singh, Adv.
Ms. Chubalemla Chang, Adv.

Mr. Kiran Kumar Patra, AOR
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Ms. Ranjeeta Rohatgi, AOR

Ms. Uttara Babbar, AOR

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Mr. Sandeep Kumar Jha, AOR

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Mr. Sameer Abhyankar, AOR

Ms. Yeshi Rinchen, Adv.

Mr. Abhinav Mishra, Adv.

Ms. Nishi Sangatani, Adv.

Mr. V. Krishnamurthy, AAG

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Mr. Sheikh Fakhruddin Kalia, Adv.

Mr. P. Venkat Reddy, Adv.

Mr. Prashant Tyagi, Adv.

Mr. P. Srinivas Reddy, Adv.

For M/S. Venkat Palwai Law Associates, AOR

Mr. Shuvodeep Roy, AOR

Mr. Kabir Shankar Bose, Adv.

Mr. Ishaan Borthakur, Adv.

Mr. J.K. Sethi, Dy. Adv. Gen., Uttarakhand

Mr. Krishnam Mishra, Adv.

Mr. Rajeev Kumar Dubey, Adv.

Mr. Ashiwan Mishra, Adv.

Mr. Kamendra Mishra, AOR

Ms. Diksha Rai, AOR

Mr. Suhaan Mukerji, Adv.

Mr. Vishal Prasad, Adv.

Mr. Nikhil Parikshith, Adv.

Mr. Abhishek Manchanda, Adv.

Mr. Sayandeep Pahari, Adv.

M/S. Plr Chambers And Co., AOR

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Ms. G. Indira, AOR

Mr. Aravindh S., AOR

Mr. A. Lakshminarayan, AOR

Applicant-in-person

Mr. Piyush Dwivedi, AOR

Ms. Shirin Khajuria, AOR

Mr. Uday Warunjikar, Adv.
Mr. Pravartak Pathak, Adv.
Mr. Shankey Agrawal, AOR

Dr. Tushar Mandlekar, Adv.
Ms. Astha Sharma, AOR
Ms. Mantika Haryani, Adv.
Mr. Simranjeet Singh Rekhi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

On 11.08.2021, in the conspectus of the discussion on the data placed before us we had issued certain directions to ensure that the vacancies are filled in of the Chairman/members of the Consumer Forums. It is only thereafter it was brought to our notice on mentioning that the writ proceedings had been filed before the Nagpur Bench of the Bombay High Court challenging certain advertisement and Rules relating to the persons to man the Consumer Forums. The issue was whether the pronouncement in that judgment should be deferred on account of the proceedings before us and we clarified that it would not be so as per our order dated 08.09.2021. Thereafter the learned Amicus pointed out to us on mentioning that Rules 3(2)(b), 4(2)(c) and 6(9) of the Consumer Protection (Qualification for appointment, method of Recruitment, procedure of appointment, term of office, resignation and removal of President and member of the State Commission and District

Commission) Rules, 2020, had been struck down and that the same may have impact on the process already started for the other States. We directed the matter to be listed today in order to enable us to examine the impact of the said judgment and pass necessary directions.

Learned ASG submits that the two weeks window was provided by the judgment of the High Court to enable the Central Government or any party aggrieved by the judgment to assail the same before us and the Union of India and the State of Maharashtra are in process of filing the SLP. Be that as it may, the question is whether the process which has been initiated in the different States in pursuance to our comprehensive order passed on 11.08.2021 should be kept in abeyance in view of this judgment. On consideration of the importance of filling up of the vacancies, we are of the view that the timeline and processes fixed by us must continue as in some of the cases the appointments have been made and in others the appointment process is at an advance stage. Thus, the process initiated in pursuance to that order should not be impeded by the subsequent judgment of the Nagpur Bench of the Bombay High Court whatever be the ultimate result of further proceedings to be filed by the Government in that behalf.

Insofar as the State of Maharashtra is concerned, we are informed that the appointments of Members have not been made and in view of the judgment the process would depend on the result of the Special Leave Petition(s) to be filed by the State of Maharashtra and the Central Government and whether in those proceedings any interim orders are passed.

The matter is to be listed on 10.11.2021 on further progress, including on the infrastructure aspect, for which in the prescribed form called for by the Amicus Curiae, the data had to be submitted. The State which have not done so will positively do so within one week from today, failing which the concerned Secretary of the State Government shall remain personally present.

The papers qua a representation received from the members of the State Consumer Disputes Redressal Commission, U.P. may be examined; the prayer of that being that the members of the State Commission(retired Judge of District Judge-Supertime Scale) should be entitled to receive salary, allowances and other perquisites as are admissible to a sitting District Judge of the same Pay scale of the State.

A copy of the same be forwarded to Mr. Gopal Shankaranarayanan, learned Amicus Curiae, Mr. Aman

Lekhi, learned Additional Solicitor General and to the Standing counsel for the State of Uttar Pradesh.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SUO MOTO WRIT PETITION (CIVIL) NO.2/2021

In RE: Inaction of the Governments in appointing
President and Members/Staff of Districts and State
Consumer Disputes Redressal Commission and inadequate
infrastructure across India Petitioner(s)

VERSUS

Union of India & ORS. Respondent(s)

(MR. GOPAL SANKARANARAYANAN, LEARNED SENIOR ADVOCATE ALONGWITH MR.
ADITYA NARAIN, LEARNED ADVOCATE ARE AMICUS IN THE INSTANT MATTER.
[FOR APPROPRIATE DIRECTIONS])

I.A.No.82707/2021-CONDONATION OF DELAY IN FILING an affidavit

I.A.No.92050/2021-INTERVENTION APPLICATION
I.A.No.26636/2021-INTERVENTION/IMPLEADMENT
I.A.No.143218/2021- INTERVENTION APPLICATION
I.A.No.110660/2021-INTERVENTION/IMPLEADMENT
I.A.No.142572/2021-INTERVENTION/IMPLEADMENT
I.A.No.137596/2021-INTERVENTION APPLICATION
I.A.No.133189/2021-INTERVENTION APPLICATION

I.A.No.92053/2021-PERMISSION TO APPEAR AND ARGUE IN PERSON

I.A.No.109375/2021-APPLICATION FOR PERMISSION

I.A.No.142925/2021- EXEMPTION FROM FILING AFFIDAVIT
I.A.No.52176/2021-EXEMPTION FROM FILING AFFIDAVIT
I.A.No.52322/2021-EXEMPTION FROM FILING AFFIDAVIT
I.A.No.52384/2021-EXEMPTION FROM FILING AFFIDAVIT
I.A.No.52395/2021-EXEMPTION FROM FILING AFFIDAVIT
I.A.No.52412/2021-EXEMPTION FROM FILING AFFIDAVIT
I.A.No.52546/2021-EXEMPTION FROM FILING AFFIDAVIT
I.A.No.60261/2021-EXEMPTION FROM FILING AFFIDAVIT
I.A.No.60587/2021-EXEMPTION FROM FILING AFFIDAVIT
I.A.No.70921/2021-EXEMPTION FROM FILING AFFIDAVIT

I.A.No.92052/2021-APPROPRIATE ORDERS/DIRECTIONS
I.A.No.133193/2021-APPROPRIATE ORDERS/DIRECTIONS
I.A.No.143221/2021-APPROPRIATE ORDERS/DIRECTIONS

Signature Not Verified
Digitally signed by
RASHI GUPTA
Date: 2024.11.11
17:20:31 IST
Reason: I

I.A.No.71195/2021-EXEMPTION FROM FILING O.T.
I.A.No.32189/2021-EXEMPTION FROM FILING O.T.
I.A.No.52410/2021-EXEMPTION FROM FILING O.T.

I.A.No.52422/2021-EXEMPTION FROM FILING O.T.
I.A.No.58030/2021-EXEMPTION FROM FILING O.T.
I.A.No.60260/2021-EXEMPTION FROM FILING O.T.
I.A.No.82657/2021-EXEMPTION FROM FILING O.T.
I.A.No.133839/2021-EXEMPTION FROM FILING O.T.
I.A.No.135597/2021-EXEMPTION FROM FILING O.T.
I.A.No.142715/2021-EXEMPTION FROM FILING O.T.
I.A.No.143153/2021-EXEMPTION FROM FILING O.T.
I.A.No.143222/2021-EXEMPTION FROM FILING O.T.
I.A.No.143943/2021-EXEMPTION FROM FILING O.T.

Date : 10-11-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

Mr. Gopal Sankaranarayanan, Sr. Adv.(AC)

Mr. Aditya Narain, Adv. (AC)
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Ms. Anushree Narain, Adv.
Mr. Arjun Jain, Adv.
Mr. Mishra Raj Shekhar, Adv.

For Petitioner(s) Mr. Omprakash Ajitsingh Parihar, AOR
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Mr. Yudhvair Dalal, Adv.
Mr. Apurv S., Adv.

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Ms. Prerna Priyadarshini, AOR
Mr. Priyashree Sharma P.H., Adv.
Mr. Shrutanjaya Bhardwaj, Adv.
Ms. Rushali Agarwal, Adv.

For Respondent(s) Mr. Aman Lekhi, Ld. ASG.
Ms. Neetu Kedar Gokhale, Adv.
Ms. Swarupama Chaturvedi, Adv.
Mr. B. K. Satija, Adv.
Ms. Shraddha Deshmukh, Adv.
Mr. Chanmayee Chandra, Adv.
Mr. Ankur Talwar, Adv.
Mr. Amrish Kumar, AOR
Ms. Neela Gokhale, Adv.
Mr. Kushal Choudhary, Adv.

Mr. Chirag M. Shroff, AOR

Mr. S.R. Singh, sr. Adv.
Mr. Ankur Prakash, AOR

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Mr. Sachin Patil, AOR
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Mr. S.C. Verma, Sr. Adv./Adv. Gen.
Mr. Sumeer Sodhi, AOR
Mr. Anvit Seemansh, Adv.
Mr. Arjun Nanda, Adv.

Mr. Surjendu Sankar Das, AOR

Ms. Deepanwita Priyanka, AOR
Ms. Vishakha, Adv.

Mr. Vikas Mahajan, Sr. Adv./AAG
Mr. Anil Kumar, Adv.
Mr. Arun Singh, Adv.
Mr. Vinod Sharma, AOR
Mr. Surinder Singh Mank, Adv.
Mr. Parijat Som, Adv.
Mr. Prahlad Narayan Singh, Adv.
Mr. Arvind Kumar, Adv.

Mr. Arunabh Chowdhary, AAG
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Mr. Manan Sanghai, Adv.

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Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Karun Sharma, Adv.

Ms. Upendra Mishra, Adv.
Mr. P. S. Negi, Adv.
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Mr. Daniel Lynedoh, Adv.
Mr. T. K. Nayak, Adv.

Mr. Siddhesh Kotwal, Adv.
Mr. Nirnimesh Dube, AOR
Ms. Manya Harija, Adv.
Mr. Akash Singh, Adv.

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Mr. Arpit Parkash, Adv.
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Mr. Amit Anand Tiwari, AAG
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Mr. Sheikh Fakhruddin Kalia, Adv.

Mr. P. Venkat Reddy, Adv.
Mr. Prashant Kr. Tyagi, Adv.
Mr. P. Srinivas Reddy, Adv.
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Mr. Kabir Shankar Bose, Adv.
Mr. Ishaan Borthakur, Adv.

Mr. Kamlendra Mishra, AOR

Mr. Anil Grover, AAG
Mr. Noopur Singhal, Adv.
Ms. Diksha Rai, AOR
Mr. Rahul Khurana, Adv.
Mr. Satish Kumar, Adv.
Mr. Sanjay Kumar Visen, AOR
Mrs. Babita Mishra, Adv.
Ms. Ragini Pandey, Adv.
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Mr. Suhaan Mukerji, Adv.
Mr. Vishal prasad, Adv.
Mr. Nikhil Parikshith, Adv.
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Mr. M. P. Srivignesh, Adv.
Ms. Anju Joseph, Adv.

Mr. Pravartak Pathak, Adv.
Dr. Uday Warunjikar, Adv.
Mr. Shankey Agrawal, AOR

Ms. Astha Sharma, AOR

Applicant-in-person

Mr. Saurabh Mishra, AAG
Mr. Gopal Jha, AOR
Mr. Shreyash Bhardwaj, Adv.
Mr. Nishant Verma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Applications seeking exemption from filing O.T. and affidavit are allowed.

In the Order dated 22.10.2021 we had mentioned about the representation received from the members of the State Consumer Disputes Redressal Commission, U.P. It appears that the same was separately also received in the Registry of the Court and as per directions of Hon'ble the Chief Justice of India the same has been treated as a Writ Petition under Article 32 of the Constitution of India registered as Writ Petition (C) No.1144 of 2021. Thus, this issue shall not form a part of the present proceeding and would be determined in those proceedings by the appropriate Bench.

I.A. No.142572/2021- Intervention/Impleadment

The application raises the issue of the pendency of the matters and disposal before the Consumer Forum in the State of Kerala seeking an impleadment. We are concerned with the process of appointment all over the country in different states as well as the infrastructure. We are assisted by the Amicus Curiae. We do not feel the need of any other intervention in this petition.

Application stands dismissed.

I.A.No.137596/2021 seeking intervention also stands dismissed.

All other applications for impleadment/intervention relating to pay-scales and emoluments to be listed along with WP (C)

SUO MOTO WRIT PETITION (CIVIL) NO.2/2021

Learned Amicus Curiae informs us that there are two google forms one for the manpower deployed and the other for the space. Most of the States have sent their responses but despite the peremptory nature of our Order dated 22.10.2021 some of the States have not sent the full information. In this behalf, it is submitted by learned Amicus Curiae that State of Andhra Pradesh, Goa, Kerala, Punjab, Rajasthan, Telangana and Uttar Pradesh have not submitted the information qua Staff, State of Bihar has not submitted qua the infrastructure and States of Gujarat and Tamil Nadu have submitted neither of the two. Insofar as the Union Territories are concerned, similar complaint is made by the Amicus Curiae qua Chandigarh, Dadra & Nagar Haveli and Daman & Diu, Delhi, Lakshadweep, Puducherry and Ladakh.

The learned counsels assures us that the deficiencies will be made up within a week from today. We put the defaulting States on notice that we will take a very serious view of the matter and will impose exemplary costs to be recovered from the Officers concerned for such wastage of judicial time if the needful is not done. The States to verify the same from the Amicus Curiae whether they have received it or not.

On the basis of the information furnished and on analysis of

the same, the Amicus Curiae will give their inputs to the Court within a week thereafter.

Insofar as the selection process is concerned, the States will similarly within one week give their updates to the Amicus Curiae for assistance to the Court.

Learned Amicus Curiae points out that no affidavit in this behalf are available even as on date qua Delhi, Gujarat, Haryana, Lakshadweep, Manipur, Meghalaya, Puducherry and Uttarakhand, the States to do so within this week.

Mr. Aman Lekhi, Additional Solicitor General states that a legislative impact study has been done subsequently in pursuance to the Order of this Court dated 11.8.2021 and has been placed on record by way of an affidavit dated 06.10.2021. It appears that the same has not been shared with the Amicus Curiae. The needful be done accordingly.

We call upon both the Amicus Curiae and Mr. Aman Lekhi, Additional Solicitor General to jointly examine this aspect and assist the Court.

List on 01st December, 2021.

(RASHMI DHYANI)
COURT MASTER

(POONAM VAID)
COURT MASTER